

**GOVERNMENT OF INDIA  
MINISTRY OF COOPERATION**

**LOK SABHA  
UNSTARRED QUESTION No. 1858  
TO BE ANSWERED ON 01/08/2023**

**Functioning of Cooperative Societies**

**1858. SHRI NALIN KUMAR KATEEL:**

Will the Minister of COOPERATION (सहकारिता मंत्री) be pleased to state:

- (a) the total number of Co-operative societies functioning in the country as on date, State and district-wise;
- (b) whether the Government has put any mechanism in place to monitor the functioning of Co-operatives and if so, the details thereof;
- (c) whether the Government has taken note that there are many Co-operative societies which are not getting their accounts audited annually; and
- (d) if so, the steps that are being taken to ensure that all the Co-operative societies are audited annually?

**ANSWER**

THE MINISTER OF COOPERATION

सहकारिता मंत्री (SHRI AMIT SHAH)

(a): As per the Statistical Profile of Indian Cooperative Movement-2018 published by National Cooperative Union of India (NCUI), State-wise cooperative societies in the country are placed at **Annexure**. Further, Ministry of Cooperation is developing a comprehensive National Cooperative Database in a phased manner. Mapping of about 2.64 lakh primary cooperative societies of three sectors i.e. Primary Agriculture Credit Societies (PACS), Dairy and Fisheries has been completed in February, 2023 under Phase-I. Under Phase-II, Mapping of National Cooperative Societies/Federations has been completed. Under Phase-III, the Database is being extended to the remaining cooperative societies working in all other sectors. The National Cooperative Database will be launched after completion of data collection under Phase-III.

(b) to (d): As per statutory provisions, the Cooperative Societies with objects not confined to one State are governed by Entry 44 of Union List of the Constitution and are centrally administered by Central Registrar of Cooperative Societies (CRCS) under provisions of Multi-State Co-operative Societies Act, 2002. In order to strengthen governance, increase transparency and accountability, improve election process and strengthen annual audit mechanism in Multi-State Cooperative Societies, the Multi-State Cooperative Societies Amendment Bill 2022 is under consideration in the current monsoon session of Parliament. Computerization of the Office of the CRCS is being done to further strengthen the system of annual audit monitoring.

The Cooperative Societies with objects confined to one State are governed by Entry 32 of State List of the Constitution and are administered by the concerned State Registrar of Cooperative Societies (RCS) as per provisions of respective State Cooperative Societies Act.

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## State-wise cooperative societies in the country

Sr. No.	Name of State/UT	Number of cooperative societies
1	ANDAMAN AND NICOBAR ISLANDS	2104
2	ANDHRA PRADESH	73218
3	ARUNACHAL PRADESH	783
4	ASSAM	10246
5	BIHAR	39169
6	CHANDIGARH	243
7	CHHATTISGARH	11364
8	DELHI	6360
9	GOA	3822
10	GUJARAT	77550
11	HARYANA	24572
12	HIMACHAL PRADESH	5394
13	JAMMU AND KASHMIR #	2020
14	JHARKHAND	13855
15	KARNATAKA	40938
16	KERALA	19263
17	LAKSHADWEEP	81
18	MADHYA PRADESH	47415
19	MAHARASHTRA	205886
20	MANIPUR	9237
21	MEGHALAYA	1555
22	MIZORAM	1437
23	NAGALAND	9059
24	ODISHA	17330
25	PUDUCHERRY	532
26	PUNJAB	17437
27	RAJASTHAN	28459
28	SIKKIM	5464
29	TAMIL NADU	24482
30	TELANGANA	65156
31	THE DADRA & NAGAR HAVELI AND DAMAN & DIU	390
32	TRIPURA	2067
33	UTTAR PRADESH	48188
34	UTTARAKHAND	5623
35	WEST BENGAL	33656
	<b>Total</b>	<b>854355</b>

Source: Statistical Profile of Indian Cooperative Movement-2018 published by NCUI

# The figures of Jammu & Kashmir (UT) included the figures of Ladakh (UT)

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